IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT

HYDERABAD



TRANSFERREDYORIGINAL APPLICATION NO. 984 of 1989

DATE OF ORDER: 9th April, 1990

BETWEEN:

Smt. G.An≥ suya

APPLICANT(S)

and

General Manager, S.C.Rlys, Secunderabad RESPONDENT(S)

FOR APPLICANT(S): Smt. K. Satya Kumari, Advocate FOR RESPONDENT(S): Mr. N.R.Deveraj, SC for Railways

Hon'ble Shri J. Narasimha Murthy, Member (Judl.) CORAM: Hon'ble Shri R. Balasubramanian, Member (Admn.)

- 1. Whether Reporters of local papers may be allowed to see the Judgment?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Bench/Of the Tribunal?
- 5. Remarks of Vice-Chairman on columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Eench)

HJNM' M(J)

M(A)

To

- The General Manager, Union of India, S.C.Railway, Secunderabad.
 One copy to Smt. K.Satya Kumari, Advocate, 16, Venkatapuram Colony, Padma raonagar, Secunderabad.
 One copy to MYRMDX Mr.N.R.Devraj, SC for Rlys, CAT, Hyderabad.
- One spare copy.

DRIGINAL APPLICATION NO.984 of 1989



JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE SHRI J.NARASIMHA MURTHY, MEMBER (JUDL.)

This is a petition filed by the petitioner for a relief to issue appropriate direction to the respondent to appoint her in any suitable post existed in respondent office on the basis of letter No.E(NG)/11/84/C L/28 dated 10.3.1989 of Railway Board on compassionate grounds by setting aside the order of the respondent in No.P/E/Misc/Rep/BZA dated 8.3.1989 as illegal, arbitrary and violative of principles of natural justice.

- 2. Shri N.R.Devaraj, learned counsel for the respondents represented that the claim of the petitioner was fulfilled by the General Manager, South Central Railway, Secunderabad since he has approved the appointment of the petitionar on compassionate grounds and hence the petition may be dismissed as infructuous as the prayer of the applicant was complied with.
- 3. The application is dismissed as infructuous.
 There will be no order as to costs.

(Dictated in the open Court).

(J.NARASIMHA MURTHY)
Member(Judl.)

No also-bramamain

(R. BALA SUBRA MANIAN) Member (Admo.)

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Dated: 9th April, 1990.

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vs n